MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 29th December, 2025

S.O. 6065(E).—In exercise of the powers conferred by clause (ii) of sub-section (1) of section 35 of the Incometax Act, 1961 (43 of 1961) read with Rules 5C and 5E of the Incometax Rules, 1962, the Central Government hereby approves The Christian Medical College Vellore Association (PAN:AAATC1278N), Vellore, Tamil Nadu for 'Scientific Research' under the category of 'University, college or other institution' for the purposes of clause (ii) of sub-section (1) of section 35 of the Incometax Act, 1961 read with rules 5C and 5E of the Incometax Rules, 1962.

2. This Notification shall apply with effect from the date of publication in the Official Gazette and accordingly shall be applicable for Assessment Years 2026-27 to 2030-31.

[Notification No. 173/2025/F. No. 203/45/2024/ITA-II]

CASTRO JAYAPRAKASH T., Under Secy.

Explanatory Memorandum: It is certified that no person is being adversely affected by granting retrospective effect to this notification.